

SHRI C. K. CHANDRAPPAN: What has happened about his objection?

MR. CHAIRMAN: It has already been rejected. He has not given notice for opposing the Bill; he just wanted to speak.

SHRI G. S. REDDY: No, I wanted to oppose the Bill.

MR. CHAIRMAN: What he has written is not that he is going to oppose on any particular point. He has not said that; he has simply said 'I want to speak'.

So, the question is:

"That leave be granted to introduce a Bill to provide for prohibition on conversion from one religion to another by the use of force or inducement by fraudulent means and for matters incidental thereto.

The motion was adopted.

SHRI O. P. TYAGI: I introduce the Bill.

INDIAN PENAL CODE (AMENDMENT) BILL*

(Amendment of section 304A)

SHRI HARI VISHNU KAMATH (Hoshangabad): I have the honour to move for leave to introduce a Bill further to amend the Indian Penal Code.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Penal Code."

The motion was adopted.

SHRI HARI VISHNU KAMATH: I introduce the Bill.

INDIAN PENAL CODE (AMENDMENT) BILL*

(Repeal of section 309).

SHRI HARI VISHNU KAMATH (Hoshangabad): I have the honour to move for leave to introduce a Bill further to amend the Indian Penal Code.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Penal Code."

The motion was adopted.

SHRI HARI VISHNU KAMATH: I introduce the Bill.

DELHI SALES TAX (REPEAL) BILL*

SHRI KANWAR LAL GUPTA (Delhi Sadar): Sir, I beg to move for leave to introduce a Bill to repeal the Delhi Sales Tax Act, 1975.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to repeal the Delhi Sales Tax Act, 1975."

The motion was adopted.

SHRI KANWAR LAL GUPTA: Sir, I introduce the Bill.

15.46 hrs.

CONSTITUTION (AMENDMENT) BILL*

(INSERTION OF NEW ARTICLE 23A, 23B AND 23C) By SHRI Y. P. SHASTRI:

EXTENSION OF TIME FOR ELICITING OPINION

श्री यमुना प्रसाद शास्त्री (रीवा) : सभापति महोदय, मैं ने एक संविधान संशोधन विधेयक लोक

* Published in Gazette of India Extraordinary, Part II, Section 2, dated 22-12-78.
† Introduced with the recommendation of the President.